

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The information was furnished based on the information provided by the State Bank of India (SBI).

(b) to (e) The SBI has informed that the SBI, Chitbaragaon Branch had submitted an application to Police Station, Chitbaragaon for lodging FIR in the case, however, the Station Officer, Chitbaragaon had advised that one FIR No. 224/2013 dated 2.4.2013 was already filed in the matter at Police Station Narhi, District Ballia. SBI, Chitbaragaon Branch had taken up the matter with Superintendent of Police (SP), Ballia and also filed a petition in the Civil Court, Ballia on 22.7.2013 u/s 156(3) *vide* case no. 191/13 to get the Court order to register FIR at the concerned Police Station. However, the SP, Ballia has now informed *vide* his communication dated 2.8.2013 that FIR has been registered vide No. 486/2013 on 2.8.2013 in Police Station, Chitbaragaon on the complaint of Branch Manager, SBI, Chitbaragaon.

Action on CBI findings about Walmart investment

189. SHRI M.P. ACHUTHAN: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to the findings of the CBI that Walmart's 100 million dollar investment in Cedar support services, the holding company of Bharat Retail in 2010 has violated India's foreign exchanges rules as well as RBI guidelines; and

(b) if so, the details thereof and the details of action taken thereon by Government as well as RBI

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) Does not arise.

Contravention of ECBs by big companies

190. SHRI SUKHENDU SEKHAR ROY: Will the Minister of FINANCE be pleased to state:

(a) whether number of big corporates have diverted about Rs.15000 crores